

Introduction of Tripura Cooperative Development Incentive Scheme,2015

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PART--I-- Orders and Notifications by the Government of Tripura,
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GOVERNMENT OF TRIPURA
OFFICE OF THE SPECIAL SECRETARY
DEPARTMENT OF CO-OPERATION

No. F. 1-3(13)/CONS/COOP/2006(PAD)/7979-93

Dated, Agartala; the 27th July , 2015.


NOTIFICATION

Subject: Introduction of Tripura Cooperative Development Incentive Scheme, 2015.

The Governor is pleased to accord sanction to the introduction of the Tripura Cooperative Development Incentive Scheme, 2015 for the development of the Cooperative Societies registered under the Tripura Cooperative Societies Act 1974 and Rules made there under, as per the details appended with this Notification.

The Scheme shall come into the effect from the date of publication of the same in the official Gazette of Tripura.

By order of the Governor,


Deputy Secretary to the
Govt. of Tripura.

TRIPURA COOPERATIVE DEVELOPMENT INCENTIVE SCHEME, 2015.

Object of this Scheme

The Government of Tripura from time to time issued instructions for procurement of stationary and other articles by the government departments/ government offices from the Apex and Primary level cooperative societies. But it is observed that departments/offices are not doing so on the grounds that no clear guidelines are available under prevailing Law including the Delegation of Financial Power Rules and also for audit observations. That apart, there are some private suppliers filed cases in the Ld. Courts.

Under the Tripura Cooperative Societies (second Amendment) Act, 2009, 'Self Help Group' now may become as member of cooperative societies. Accordingly, a large number of "Self Help Group" already became the members of Apex and primary level cooperative societies and as such, the said cooperative societies may assist in marketing the products of the said Self Help Group, especially where stationary goods, fish feeds and bio-fertilizers are being produced by the Self Help Groups.

This scheme will help to revamp the cooperative societies/sector throughout the state of Tripura, in transparent manner for public buying.

1. Short title

This scheme shall be called the Tripura cooperative development Incentive Scheme, 2015 for the Primary and Apex level Agricultural and Agri-allied, Consumer and Resources Cooperatives registered under the Tripura Cooperative Societies Act, 1974 and the Tripura Cooperative Societies Rules, 1976, as amended from time to time.

2. Commencement

- i) This scheme shall come into force from the date of its publication in the official Gazette of Tripura.
- ii) This scheme shall come into force in supersession of all Orders / Guidelines / Memos issued earlier in this regard.

3. Definitions

In this Scheme 2015, unless the context otherwise requires:

- (i) "Cooperative" means the Cooperative Societies registered under the provision of Tripura Cooperative Societies Act, 1974 and the Tripura Cooperative Societies Rules, 1976;
- (ii) "Primary Society" means a cooperative society whose membership consists of exclusively individuals and "Self Help Groups";
- (iii) "Apex Society" means a society –
 - (a) Not less than five members of which are themselves Societies and
 - (b) In which the voting rights are so regulated that the members which are societies have not less than four fifth of the total number of votes in the general meeting of such society.

(4) Procedures for procurement of materials / articles by Govt. Department & Offices from Cooperatives:

(A) Procurement of stationary and other articles:

(a) The Government department & Government Offices /Public sector Enterprises/ Autonomous Bodies /Govt. Aided Institutions of the State Government may opt to purchase stationary and other articles from the Apex consumers cooperative societies namely TSCCF Ltd, Tripura MARKFED, different Primary Marketing and Consumer Cooperative Societies and LAMPS/PACS, subject to the following conditions:

i) Sale price should not exceed the printed Maximum Retail Price (MRP) of the Packaged goods ;

ii) Retail sale price of food grains and essential commodities will be fixed as per open market retail issue price of food grains and essential commodities published by Food, Civil Supplies and Consumer Affairs Department on Daily /Regular intervals for public use;

iii) Computers & accessories, Fax, Xerox/ Copier & other office equipments may be sold by Cooperative Societies at the DGS & D approved rates subject to the condition of assured after-sales service;

iv) Maximum 5% of service charge may be added in the sale price in the event of doorstep supply to the requisitioning authorities within 30 days from the date of supply order.

(b) For stationary and other articles, the local products made by any "Self Help Groups" may be procured by the respective cooperative societies observing all Codal formalities for its business purpose.

(B) Preferential purchase from Cooperative Societies

(a) Procurement preference on all purchase, which are being made through open tender etc. by the State Government Department of Fisheries, other Autonomous Bodies and Government Aided Institutions relating to the development of Pisciculture in the State, shall be available (Not exceeding 50% of the total tender value) at the Tripura Apex Fishery Cooperative Society Ltd. subject to the following conditions-

(i) Participating in the Tender process, its offered prices is within 15% above of the lowest price quoted by a bidder in the process provided that the Apex Fishery Cooperative Society Ltd. agrees to supply at the price offered by the first lowest bidder ;

(ii) Maximum 5 % of service charge may be added in the price offered by the first lowest bidder in the event of doorstep supply to the requisitioning authorities within 30 days from the date of supply order;

(iii) Balance 50% of the work may be given to the accepted lowest quoted bidder, observing other formalities and

(iv) In the event of failure in supply by one accepted Supplier within given time / terms of NIT, the supply order may be given to other party, who has been given order for supply of rest 50% of the tender value.

b) Procurement preference on all purchase, which are being made through tender etc. by the State Govt. Department of Agriculture, other Autonomous Bodies and Government Aided Institutions relating to the development of Agriculture in the State, shall be available (Not exceeding 50% of the total tender value) at the Tripura MARKFED Ltd. subject to the following condition -

(i) Participating in the Tender process, its offered prices is within 15% above of the lowest price quoted by a bidder in the process provided that the Tripura MARKFED Ltd. agrees to supply at the price offered by the first lowest bidder ;

(ii) Maximum 5 % of service charge may be added in the price offered by the first lowest bidder in the event of doorstep supply to the requisitioning authorities within 30 days from the date of supply order;

(iii) Balance 50% of the work may be given to the accepted lowest quoted bidder, observing other formalities; and

(iv) In the event of failure in supply by one accepted Supplier within given time / terms of NIT, the supply order may be given to other party, who has been given order for supply of rest 50% of the tender value.

(C) Other Methods/ Procedures

If the above methods/ procedures, as described under Para (4)(A)& (B) above, failed for procurement of articles by the State Govt Departments of Pisciculture or Agriculture, the concerned Department may go for procurement of such articles by engaging the Apex Fishery or Tripura MARKFED for Pisciculture/ Agriculture related articles respectively, which may procure articles on behalf of the Department by adopting tender methods, however, from amongst the respective member Co-operatives only.

5) Exemption from Earnest Money deposit

The Cooperative Societies will be exempted from deposit of earnest money while bidding in open tender process floated by the State Government Departments/Agencies/Offices. However, in the event of becoming successful in a Tender process by a Cooperative Society, necessary security deposits need to be made as per condition, which is refundable on completion of satisfactory supply & such refund, should be

within 2 months time or within the time as indicated in NIT, as the case may be, whichever is later.

6) Clarification & interpretations


In case of any doubt or dispute regarding the provisions of this Incentive Scheme, 2015, only the State Government shall be competent to clarify or interpret these & such clarification or interpretations shall be final binding on all concerned.

7) Power to amend and repeal any or all Provisions

Notwithstanding anything contained in any of the provisions of this Incentive Scheme, 2015, the State Government may, at any time:

- a) Make any amendment to this Scheme or repeal it, but the Scheme already extended for an eligible Cooperative Society shall not be affected by any such amendment or repeal;
- b) Issue guidelines or Instructions to facilitate implementation, to remove anomalies and to clarify the implementations of the provisions of this Scheme.

By order of the Governor,


Deputy Secretary to the
Government of Tripura